

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 6107 of 2011**

Om Prakash Singh

... **Petitioner**

-Versus-

State of Jharkhand & Others

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Abhay Kumar Mishra, Advocate

For the State : Mr. Amitesh Kumar Geasen, A.C. to S.C.-I

15/26.03.2021. Heard Mr. Abhay Kumar Mishra, learned counsel for the petitioner and Mr. Amitesh Kumar Geasen, learned counsel for the State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Amitesh Kumar Geasen, learned counsel for the State seeks a week's time for preparing himself to argue the matter.

Time, as prayed for, is allowed. Post this matter on 16.04.2021.

(Sanjay Kumar Dwivedi, J.)

Ajay/